

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

**ITA No.5211/Del/2019
Assessment Year : 2009-10**

**M/s Vishal Colour Roofs
Pvt.Ltd.,
122F/F, Vardhman Mayur
Market CSC, Mayur Vihar,
Phase-III, Near Mother Dairy,
Delhi – 110 096.
PAN : AAFCA2966F.
(Appellant)**

**Vs. Income Tax Officer,
Ward-26(4),
New Delhi.**

(Respondent)

Appellant by : Ms. Divyanshi Gupta, CA.
Respondent by : Shri M. Baranwal, Senior DR.

Date of hearing : 16.11.2020
Date of pronouncement : 16.11.2020

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2009-10 is directed against the order of learned CIT(A)-24, New Delhi dated 27th March, 2019.

2. The assessee, vide letter dated 5th November, 2020 has requested for withdrawal of the appeal filed by it and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the parties on conclusion of Virtual Hearing on 16th November, 2020.

Sd/-

(AMIT SHUKLA)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

VK.

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1. Appellant : **M/s Vishal Colour Roofs Pvt.Ltd.,
122F/F, Vardhman Mayur
Market CSC, Mayur Vihar,
Phase-III, Near Mother Dairy, Delhi – 110 096.**
2. Respondent : **Income Tax Officer, Ward-26(4), New Delhi.**
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar